

Puna-Bombay passenger on 4-11-73. Due to the heavy rush of passengers on this train on 4-11-73, the delegates of this Convention were accommodated in different train service coaches, which was resented by the delegates. However, on protest from the delegates arrangements were made to attach an additional coach to this train and all the delegates were accommodated in that coach.

Opening Electronic Division of IBPC in Bombay

5307. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether after acquiring Balmer Lawrie and Company, Calcutta, the Electronic Division of IBPC has been opened at Bombay; and

(b) if so, the reasons for not opening the associate Electronic Industry of the IBPC in Greater Calcutta area?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) No, Sir. The Electronics Division of IBP has been in existence before the take over of Balmer Lawrie's management by the former.

(b) Does not arise in view of (a) above.

12.01 hrs.

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION UNDER TARIFF COMMISSION ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table, a copy of the Report (1971) of the Tariff Commission on the fair selling prices of Synthetic Rubber (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [*Placed in library See No. LT—6038/73*].

ANNUAL REPORT ON THE WORKING OF THE SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1972-73, on the working of the Seamen's Provident Fund Scheme, 1966. [*Placed in Library. See No. LT—6039/73*].

REVIEW & ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD. FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the companies Act, 1956:—

- (1) Review by the Government of the working of the Modern Bakeries (India) Limited, New Delhi for the year 1972-73.
- (2) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT—6040/73*].

REPORT OF MRTPC RE. TATA ENGG. & LOCOMOTIVE CO. LTD., BOMBAY AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table :—

- (1) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21 (3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs. Tata Engineering and Locomotive Company Limited, Bombay and

the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the said Act.

- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report and order of the Government thereon.

[Placed in Library. See No. LT-6041/73.]

ACCTS. ETC. OF I.I.T., MADRAS FOR
1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table—a copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1971-72 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT—6042/73.]

12. 1½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 17th December, 1973, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India, and resolves that the following 20 members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Jaisukhlal Hathi.
2. Shri Bindeshwari Prasad Singh.
3. Shri Mulka Govinda Reddy.
4. Shri Brahmananda Panda.
5. Shri V. B. Raju.
6. Shrimati Aziza Imam.
7. Shri Sultan Singh.
8. Shri Roshan Lal.
9. Dr. M. R. Vyas.
10. Shri A. P. Jain.
11. Shri Ram Niwas Mirdha.
12. Shri Umashankar Dikshit.
13. Shri Bhupesh Gupta.
14. Shri Niren Ghosh.
15. Shri Loknath Misra.
16. Shri C. D. Pande.
17. Shri M. Kamalanathan.
18. Shri K. Chandrasekharan.
19. Shri Lal K. Advani.
20. Shri Papi Reddi. "

12.03 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES

REPORT OF STUDY TOURS OF STUDY GROUPS

SHRI D. BASUMATARI (Kokrajhar) : I beg to lay on the Table a copy each of the following Reports of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (1) Report of Study Tour of Study Group I of the Committee to